



**HIGH COURT OF JUDICATURE FOR RAJASTHAN AT  
JODHPUR**

S.B. Civil Writ Petition No. 17892/2024

Mohd. Umar S/o Mohd. Ramjan, Aged About 52 Years, Resident Of Near Cheergarh Masjid, Chopasani Road, Jodhpur (Rajasthan).

----Petitioner

Versus

1. State Of Rajasthan, Through The District Collector, Jodhpur.
2. The Commissioner, Municipal Corporation, Jodhpur (South), Polytechnic College, Residency Road, Jodhpur.
3. Deputy Commissioner, Municipal Corporation Jodhpur (South), Polytechnic College, Residency Road, Jodhpur.
4. Health Officer, Municipal Corporation Jodhpur (South), Polytechnic College, Residency Road, Jodhpur.

----Respondents

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For Petitioner(s) : Mr. Rajat Arora

For Respondent(s) :

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**JUSTICE DINESH MEHTA**

**Order**

**24/10/2024**

1. Mr. Rajat Arora, learned counsel for the petitioner invited Court's attention towards the notice dated 04.10.2024 (Annex.4) wherein, allegation was levelled that the petitioner's meat shop/non-vegetarian restaurant is in violation of provisions of Rajasthan Municipal Act, 2009 and Air Pollution Act, 1981 and then took the Court through the notice dated 15.10.2024 (Annex.6) whereby, petitioner's license has been cancelled essentially on the ground that the meat shop in question is being run in front of a temple (Shree Juna Khedapati Temple).



2. The matter requires consideration.
3. Issue notice. Issue notice of the stay application also, returnable within a period of six weeks.
4. Meanwhile, effect and operation of the order dated 15.10.2024 shall remain stayed and the petitioner shall be allowed to operate the shop until the validity of license.



**Suo-Moto:-**

1. During the course of hearing of writ petition No.17892/2024 listed at Serial No.701 of the cause list, some unscrupulous person entered the court proceedings through video conferencing in the name of 'Justice' at around 12:20 p.m. and intervened the ongoing proceedings and made scathe and scurrilous comments touching upon Court's view point in the matter.
2. It is informed by learned members of the Bar that many such instances during the Court proceedings have been observed.
3. Such acts apart from polluting Court's atmosphere also amounts to interference in the administration of justice.
4. According to this Court, open Court proceedings cannot be conducted in such a manner that any person, alien to the litigation can just barge in and hurl whatever he chooses.
5. The Registrar General and Registrar-cum-CPC is hereby directed to ascertain the identity and credentials of the intruder and furnish the particulars before the Court so that appropriate proceedings including the contempt proceedings be initiated against him.



6. The licensor Cisco Webex is directed to provide mobile number and IP address of the aboveresferred person to the Registrar cum CPC forthwith.

7. The Commissioner of Police, Jodhpur is hereby directed to cooperate in the matter, if the High Court administration asks for any investigation with the help of cyber experts.

8. The Registrar-cum-CPC is hereby directed to look into the matter and explore the possibilities of modifying the Webex Meetings System so that a person cannot enter the Court proceedings and/or speak during the virtual hearing, without the permission of the host (Court).

9. Requisite information/report be furnished before the next date.

**(DINESH MEHTA),J**

701-Arvind/-